

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.18/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES: Mrs. Girija K. Kutty

V/s.

M/s. Accord Shipping Agencies (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	V. N. Ajikumar	Adv for Petitioner	

Order

C.P. No. 18/397-398/CLB/MAH/2013

1. Ld. Counsel of the Petitioner is present.
2. He has informed that the Respondent, as per communication, is also seeking ^{mes} adjournment. Request of adjournment is considered. It has also been informed that C.A No 137/2013 & C.A. No. 149/2013 both in C.P. 18/2013 are pending for disposal.
3. The Registry is directed to fix both the C.A(s) along-with C.P. No. 18/2013.
4. Both the Petitions i.e. C.P. 18 and C.P. 82 are Adjourned to 10.11.2016. The date of next hearing is pronounced in the court duly noted by Petitioner's counsel and also directed to communicate in writing to the other side.

sd/-

Dated: 20.09.2016

Shri M.K. Shrawat
Member (Judicial)